Advocate on Record Examination-2012

SYLLABUS FOR PRACTICE AND PROCEDURE OF PATNA HIGH COURT

Code of Criminal Procedure

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Code of Civil Procedure

				Code of Civil Procedure				
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	:	Fundamental Aspects of Indian Constitution	
	:	Secularism	
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Article 5	:	Citizenship at the Commencement of the Constitution	
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Article 14	:	Equality before Law.	
Article 15	:	Prohibition of discrimination as grant of religion,	
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Article 19	:	Protection of certain Rights regarding	
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Article 124	:	Establishment of Supreme Court	
Article 132	:	Appellate Jurisdiction of Supreme Court in appeals	
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Article 133		Appellate Jurisdiction of the Supreme Court in	
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Article 134		Appellate Jurisdiction of Supreme Court in regarding	
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article 141	:	Law declared by Supreme Court to be binding on all	
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rticle 215	:	High Courts to be Courts of record : Contempt Power	
article 226 :		Power of High Court to issue certain Writs	
rticle 227 :		Power of Superintendence over all Courts by the High	
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rticle 301 :		Freedom of trade, commerce and inter course	
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		Patna High Court Rules	
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Chapter XXI – D : Rules of Patna High Court		Rules of Patna High Court to Deal with Public	
Interest Litigation.			
Chapter XXVII - A	:	Rules under the contempt of Court Act.	

Keshen Ahrimpene.

Syllabus:

1. Writ petitions:- Preamble, Article 14 to 19, Article 226 and 227 of the Constitution of India.

2. Substitution petition (Order 22 C.P.C.) in

Suit, appeal, writ petitions & Civil Revision with corresponding provisions of limitation.

3. Limitation Act of section 1 to 30

4. Civil Procedure Code Suit, Appeal (Decree & Order), Civil Revision injunction petition, substitution Application, Civil Review with corresponding provisions of Limitation Act.

5. Bail:- Anticipatory bail, regular Bail, provisional bail, bail during pendency of appeal with corresponding provisions.

6. Quashing:- Quashing of proceeding, of orders and for directions.

Borne S.R. P. Seinth

Paper-III

Syllabus

100 Marks

Professional ethics including Bar Council of India Rules and Advocates Act 1961

- 1. Standards of Professional conduct.
- 2. Professional Misconduct and its control.
- 3. Cases relating to the contempt of Court involving advocates.
- 4. Advocate Act, 1961 and cases reported under the Advocate Act particularly disciplinary proceeding.
- 5. The Bar Council of India Rules.
- 6. Role of Advocates in social transformation and nation building.

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LEADING CASES

	1	Keshvanand Bharti Vs The State of Kerala	AIR 1973 SC 1461
	2.	Olga Tellis & Others Vs B.M.C. & Ors.	AIR 1980 SC 186
	3.	Maneka Gandhi Vs Union of India & Ors.	AIR 1978 SC 597
1	4.	A.D.M., Jabalpur Vs. Shukla Shivakant	AIR 1976 SC 1207
	5.	Dr. Preeti Srivastava Vs State of M.P.	AIR 1999 SC 2894
	6.	Indra Sawhney Vs Union of India	AIR 1993 SC 477
	7.	A.K. Kraipak Vs Union of India	AIR 1970 SC 150
ſ	8.	P.N.B. Vs Kunj Bihai Mishra	AIR 1998 SC 2713
ſ	9.	Direct Recuit Class-II Employees Officers	AIR 1990 SC 1607
		Association Vs State of Maharashtra	
Γ	10.	State of Karnatka Vs Uma Devi	AIR 2006 SC 1806
	11.	Radha Krishna Agarwal Vs. State of Bihar	AIR 1977 SC 1496
	12.	Ajay Hasia Vs Khalid Mujib Sehra Vardi	AIR 1981 SC 487
	13.	Minerva Mills Vs Union of India	(1981) 1 SCR 206
	14.	Manohar Lal Vs Seth Hira Lal	AIR 1962 SC 527
	15.	Samsher Singh Vs. State of Punjab	AIR 1974 SC 2192
	16.	Razia Begum Vs Anwar Begum	AIR 1958 SC 886
	17.	Deva Ram & Another Vs Ishwar Chand &	AIR 1996 SC 378
		Ors.	
1	18.	Ram Chandra Vs Ramalingam	AIR 1963 SC 302
1	19.	L. J. Leach & Co. Vs Jardine Skiner	AIR 1957 SC 357
2	20.	Prigonda Hongonda Patil Vs Kalgonda	AIR 1957 SC 363
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	1.	State of Haryana Vs Bhajan Lal	AIR 1992 SC 604
2	2.	Indian Council for Enviro-Legal Action Vs.	(1996) 3 SCC 212
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2	3.	Rajdeo Sharma Vs State of Bihar	AIR 1998 SC 3281
		Ramesh Singh Vs State of Bihar	AIR 1977 SC 2018
2	5:	Michael Machado Vs C.B.I.	AIR 2000 SC 1127
26	5.	Madhu Limaye Vs State of Maharashtra	AIR 1978 SC 47
27	-	Bhogilal Chunilal Pandaya Vs State of	AIR 1959 SC 356
		Bombay	
28		Delhi Transport Corporation Ltd. Vs.	AIR 1991 SC 101
		Mazdoor Union, DTC	
29		Vagubai Ammal Vs B. Sharma Rao	AIR 1956 SC 593
30). C	Dolgobinda Vs Nimal	AIR 1959 SC 914